# THE HIGH COURT OF ORISSA: CUTTACK ORDER

### Dated the 22<sup>nd</sup> JULY,2020

Pursuant to the resolution of the Full Court of the High Court, it is hereby notified that in supersession of the directions/instructions/guidelines issued in respect of COVID-19 by the High Court, all the subordinate Courts and Tribunals of the State shall have restricted functioning and shall adhere to the following instructions:

- 1. In case of containment zone declared by the Government of Odisha or any authority of the Government, the District Judge of that judgeship shall declare the Courts closed for the said period under intimation to the High Court.
- 2. In case of lockdown/shutdown or in any such eventuality/general preventive measure taken by the State authority in respect of that judgeship, the District Judge shall instruct and take recourse to adopt functioning of the Courts in virtual mode/video conferencing, as far as practicable to take up only extremely urgent matters under intimation to the High Court.
- 3. District Judge or the Presiding Officer shall allow functioning of the office/Court with the minimal staff to ensure adherence of social distancing and other COVID-19 guidelines/norms.
- 4. While resorting virtual Court the mandatory production of accused as required under law shall not be dispensed with.

BY ORDER

REGISTRAR GENERAL

Memo No. 6841 (100) / Dtd. 22.07.2020 Copy forwarded to:-

- 1. All Officers of the Court
- 2. The Addl. Registrar -cum-Principal Secretary to Hon'ble the Chief Justice
- 3. All Sr. Secretaries/ Secretaries to the Hon'ble Judges of the Court
- 4. All Superintendents of the Court
- 5. The Technical Director, NIC, OHC for uploading in the Orissa High Court website.
- 6. The Medical officer of the Court for information and necessary action.

SPECIAL OFFICER (SPL. CELL)

### Memo No. 6842 (70) / Dtd. 22.07.2020

#### Copy forwarded to the -

- 1. Secretary General, Supreme Court of India, New Delhi
- 2. Registrar General, All High Courts
- 3. Chief Secretary to Govt. of Odisha, Bhubaneswar
- 4. Advocate General, Odisha, Cuttack
- 5. Principal Secretary to Govt. of Odisha, Home Department, Bhubaneswar
- 6. Principal Secretary to Govt. of Odisha, Finance Department, Bhubaneswar
- 7. Principal Secretary to Govt. of Odisha, Law Department, Bhubaneswar
- 8. Principal Secretary to Govt. of Odisha, Health & Family Welfare Department,
  Bhubaneswar
- 9. Director, Odisha Judicial Academy, Cuttack
- 10. Member-Secretary, Odisha State Legal Services Authority, Cuttack
- 11. District & Sessions Judges......(All) of the State
- 12. President, Orissa High Court Bar Association, Cuttack
- 13. Commissioner of Police, Police Commissionerate, Bhubaneswar
- 14. Deputy Commissioner of Police, Cuttack For information and necessary action.

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## Memo No. 6843 (8) / Dtd. 22.07.2020

Copy forwarded to the -

- 1. The Presiding Officer, Industrial Tribunal, Bhubaneswar/Rourkela
- 2. The Presiding Officer, Cooperative Tribunal, Bhubaneswar
- 3. The Presiding Officer, Education Tribunal, Bhubaneswar
- 4. The Chairman, Sales Tax Tribunal, Cuttack
- 5. The Member, 2<sup>nd</sup> MACT, Cuttack/Sambalpur/Berhampur for information and necessary action.

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